

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 52456 OF 2018 (DB)

[(Arising out of Order-in-Appeal No.IND-EXCUS-000-APP-749-17-18 dated 21.03.2018 passed by the Commissioner (Appeals), Customs and Central Goods and Service Tax and Central Excise, Indore (M.P.)].

M/s.Anish Shah Infrastructure (P) Ltd. **Appellant**
B-2,Bajaj Compound Next to Tata Rafael
Manishpuri, Indore (M.P.).

VERSUS

Commissioner of Customs, **Respondent**
CGST and Central Excise,
Manik Bagh Palace Post Box No.10,
Indore (M.P.).

APPEARANCE:

None for the Appellant
Shri Rajeev Kapoor, Authorised Representative of the Respondent

CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50167/2024

DATE OF HEARING/DECISION : January 31, 2024

BINU TAMTA :

Learned Authorised Representative for the Revenue states that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(BINU TAMTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Ckp.